

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VICTORY INFRA TECH PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	VICTORY INFRA TECH PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	04/03/2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101DL2011PTC215264
5.	Address of the registered office and principal office (if any) of corporate debtor	208, Gupta Tower, Azadpur, Azadpur Commercial Complex, Delhi 110033 India info@victoryinfra.com (As per MCA record)
6.	Insolvency commencement date in respect of corporate debtor	21 October 2019 (As per order of Honorable NCLT Special Bench Delhi Company Petition No (IB)-1627(PB)/2019 dated 21st Oct 2019, order received on 28th October 2019)
7.	Estimated date of closure of insolvency resolution process	18 April 2020 (180 days from the Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Aishwarya Mohan Gahrana IBBI/IPA-002/IP-N00135/2017-18/10351
9.	Address and e-mail of the interim resolution professional, as registered with the Board	D-74-76, 2nd Floor, BK Dutt Colony, New Delhi, -Delhi, 110003 India aishwaryam_gahrana@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	D-74-76, 2nd Floor, BK Dutt Colony, New Delhi, -Delhi, 110003 India cirp.victory@gmail.com
11.	Last date for submission of claims	11 th November 2019 (14 days from date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Real Estate Investors
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Rakesh Kumar Jain IBBI/IPA-002/IP-N00053/2017-18/10105 Flat J-6, 2 nd Floor, Pocket 9A, Jasola, New Delhi 110025 2. Mr. Suman Kumar IBBI/IPA-002/IP-N00365/2017-18/11033 B-106, Basement Amar Colony, Lajpat Nagar IV, 110024 3. Mr. Vijay Kuamr IBBI/IPA-002/IP-N00652/2018-2019/12020 Chopra Apartment Flat No.264, Sector -8 Sector-23, Dwarka, New Delhi, 110077
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: As given in Point 10 Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the VICTORY INFRA TECH PRIVATE LIMITED on 21st October 2019.

The creditors of VICTORY INFRA TECH PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 11th November 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.




Date: 29 October 2019
Place: New Delhi

Aishwarya Mohan Gahrana
Interim Resolution Professional
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